

(01)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-283/2000

New Delhi this the 11th day of October, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Shri Prem Lal,  
S/o Sh. Jhabhan Ram,  
C/o Chief Ticket Inspector,  
Northern Railway,  
Moradabad. .... Applicant

(through Sh. U. Srivastava, Advocate)

Versus

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Moradabad. .... Respondents

(through Sh. D.S. Jagotra, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant seeks a direction to declare the result of viva voce held on 06.01.2000 for the post of Ticket Collector under direct recruitment quota.

2. We have heard Shri U. Srivastava, counsel for applicant and Shri D.S. Jagotra, counsel for respondents.

3. Shri Jagotra informs us that all the relevant documents relating to the selection process for the post of Ticket Collector under direct

recruitment has been ~~seized~~ <sup>seized</sup> by the Vigilance Department of Railways and under these circumstances till the same are released, respondents are unable to declare the result.

4. The O.A. is disposed of with the direction to respondents that after the aforesaid documents are released by the Vigilance Department of Railways, they should proceed in the matter in accordance with law.

5. If after the release of the documents, applicant has any grievance, it will be open to him to agitate the same in accordance with law.

No costs.



(Dr. A. Vedavalli)  
Member(J)



(S.R. Adige)  
Vice-Chairman(A)

\*Mittal\*